

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 32**

**IA 496/2022 IA 1726/2022 In C.P. (IB)/1632(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 18.04.2024**

**NAME OF THE PARTIES:      VISTRA ITCL INDIA LIMITED V/s SATRA**  
**PROPERTIES INDIA LIMITED**

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA No. 496/2022** –

1. Mr. Rohit Gupta, Advocate appeared for the Respondent.
2. Mr. Amit Tungare, Advocate appeared for the RP.
3. Learned Counsel for the Respondent seeks time to place on record additional affidavit in view of the intervening development.

**IA No. 1726/2022** –

1. Mr. Rohit Gupta, Advocate i/b Parinam Law Associates appeared for the Respondent no. 1.
2. Learned Counsel for the Respondent offers to pay the amount in view of custody of the Car which he states to have been given to 3<sup>rd</sup> person who has refused to handover the custody.

3. Accordingly, RP is directed to assess the car value as on the Insolvency Commencement date and inform this Bench so as to settle the matter.
4. List this IA on **07.05.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna